

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA
UNSTARRED QUESTION NO. 3413

TO BE ANSWERED ON MONDAY THE 09th AUGUST 2021/18 SRAVANA, 1943 (SAKA)

“Targets under ‘Vivad Se Vishwas Scheme’

3413. SHRI THIRUMAAVALAVAN THOL:

“Will the Minister of FINANCE be pleased to state: -

- (a) Whether any targets were fixed to settle the number of disputed direct taxes cases and also to settle the amount of disputed direct taxes cases under the ‘Vivad Se Vishwas’ Scheme;
- (b) if so, the details thereof;
- (c) whether the Government has reached the targets fixed and if not, the reasons thereof; and
- (d) the data of cases settled and amount settled under the said scheme?

ANSWER

MINISTER OF STATE IN THE MINISTER OF FINANCE

(SHRI PANKAJ CHAUDHARY)

(a) No Sir. No targets were fixed by the Government under the ‘Vivad Se Vishwas’ Scheme. The scheme was a voluntary scheme for resolving pending direct tax disputes amicably with the taxpayers.

(b) & (C) Not applicable in view of (a) above.

(d) The data of cases settled and amount under the said scheme is as per table given below.

Current Status declarations filed under Vivad Se Vishwas Scheme			
Count of Form-1 Filed (cases settled)	Number of Disputes Addressed	Disputed Tax Amount Settled (as per Declaration filed) (Rs. Crores)	Payments against Disputed Tax (Rs. Crores)
A	B	C	D
1,32,353	1,46,701	99,756	53,684
